

From,

**Saleem Ahmad Khan, HJS**

Joint Registrar (Services),  
High Court of Judicature at  
Allahabad.

To,

**The District & Sessions Judges,**

Agra, Aligarh, Allahabad, Ambedkar Nagar, Azamgarh, Balrampur, Ballia, Bahraich, Barabanki, Basti, Bareilly, Bijnor, Banda, Bulandshahar, Budaun, Deoria, Etah, Faizabad, Fatehpur, Farrukhabad, Ghazipur, Ghaziabad, Gonda, Gorakhpur, Hathras, Hardoi, Hamirpur, Jhansi, Jaunpur, Jalaun at Orai, Kannauj, Kanpur Nagar, Kanshiram Nagar, Kaushambi, Kushinagar, Lakhimpur Kheri, Lucknow, Mahoba, Mathura, Meerut, Moradabad, Mainpuri, Muzaffarnagar, Pratapgarh, Raebareli, Ramabai Nagar (Kanpur Dehat), Rampur, Shahjahanpur, Saharanpur, Sonbhadra, Siddharthanagar, Sultanpur, Shravasti, Unnao, and Varanasi,

**No. 316/DR (S)/ Allahabad: Dated: 08.08.2012**

**Subject:** Transfer of officers of Additional District & Sessions Judge and Civil Judge (J.D.) Cadre.

Sir,

I have been directed to say on the above subject that the Hon'ble High Court has been pleased to defer the decision of transfer of the officers of Additional District & Sessions Judge and Civil Judge (J.D.) Cadre up to 31.08.2012 which was ordered vide Court's notifications dated 03.08.2012. The affected officers may make representation for the change of their place of posting within 7 days of communication.

I have been further directed to say that if any officer has already joined at place he has been transferred pursuant to Court's notification dated 03.08.2012, he shall also be at liberty to make his representation within aforesaid period.

You are therefore requested to communicate the concerned officers of your judgeship for information and necessary action.

Yours faithfully,

**Sd/-**

(Saleem Ahmad Khan)